

(1)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.364/2005 In
O.A. No.2893/2003

New Delhi this the 13th day of January, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Shri Vishwanath,
S/o Shri Laxmi Prasad,
2. Shri Manager Sahu,
S/o Shri Ashrafi Sahu,
3. Shri Dharma Pal,
S/o Shri Ghazi Ram.
4. Shri Kiathubuddin,
S/o Shri Subedar.
5. Shri Jagdish,
S/o Shri Rita.
6. Shri Hira Lal,
S/o Shri Sukhai.
7. Shri Mahadev,
S/o Shri Bhola.
8. Shri Rajinder Pal,
S/o Shri Gajadhar.
9. Shri Ram Lakhan,
S/o Shri Bhagelu Dass.
10. Shri Tirath,
S/o Shri Beni.
11. Shri Dwarka Prasad,
S/o Shri Choota Lal.
12. Shri Prabhansh,
S/o Shri Murabi Prasad.
13. Shri Ram Lakhan,
S/o Shri Ram Deen.
14. Shri Dukhi,
S/o Shri Bhoondu.
15. Shri Ram Kirpal,
S/o Shri Ram Audit.
16. Shri Dhiraj,
S/o Shri Chinke.
17. Shri Moti Lal,
S/o Shri Mahesh Prasad.

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18. Shri Ram Chander,
S/o Shri Muneshwar.
19. Shri Tilak Ram,
S/o Shri Jog Raj.
20. Shri Raj Bahadur,
S/o Shri Ganeshdeen.
21. Shri Pyarelal,
S/o Shri Nanaku.
22. Shri Parmanand,
S/o Shri Kanaya.
23. Shri Laxman,
S/o Shri Bechu.
24. Shri Hiralal,
S/o Shri Mahadev.
25. Shri Moti Lal,
S/o Shri Mahadev.
26. Shri Navrang,
S/o Shri Munalal.
27. Shri Ram Dularey,
S/o Shri Raghu Ram.
28. Shri Kandhiya Lal,
S/o Shri Pusu.
29. Shri Nanak Chand,
S/o Shri Sohan Singh.
30. Shri Ram Kumar,
S/o Shri Palee Ram.

All Gangmen working under
Section Engineer, P.Way,
Northern Railway, Delhi.

-Applicants

(By Advocate: Shri Amit Anand)

Versus

Union of India : through

1. Shri V.N. Mathur,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri S.B. Mahi,
Divisional Supdtg, Engineer (C),
Northern Railway,
DRM Office, Chelmsford Road,
New Delhi.



3. Shri Bhagwan Malik
Assistant Divisional Engineer,
Northern Railway,
New Delhi.

4. Shri Rajesh Ved,
Section Engineer (P.Way),
Northern Railway,
New Delhi.

-Respondents

(By Advocate: Shri Narain Bhatia)

ORDER (Oral)

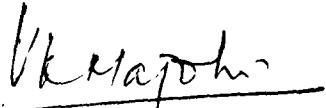
Shri Shanker Raju,

Order passed by the respondents in August 2005 is not in true letter and spirit of the directions issued in OA 2893/2003 dated 12.8.2004 where apart from giving reference to the decided cases, Annexure A-6 of the reply in OA is mentioned in which calculation has been done by the respondents themselves in similar situated cases including the applicant.

2. In this view of the matter, CP stands disposed of with directions to the respondents to pass a fresh order keeping in light the decided cases and calculation done by the respondents themselves at Annexure A-6 within a period of two months from the date of receipt of a copy of this order. Accordingly, CP stands disposed of. Notices are discharged.


(Shanker Raju)

Member (J)


(V.K. Majotra)
Vice-Chairman (A)

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13.1.08